

O.A. 102/2000

Order dated 13.7.2000

Shri K.C. Khuntia, on behalf of
Shri S.S. Das prays for adjournment.
This is a matter of the year 2000.
The O.A. is therefore, formally admitted.
Let this be listed in its turn for
hearing.

Vice-Chairman
13/7.

Order dated 13.12.02

Memorandum

None appeared for the applicant.
When called nor the applicant ~~did~~ represent
in person. Heard Shri Ashok Mohanty, learned
senior counsel for the respondents.

From the perusal of the records of this
case and after hearing the learned counsel
for the respondents, it appears that nothing
survives in this O.A., as because the applicant
has vacated the quarters and he is reported
to have paid Rs. 2,475/- per month as penal
rent for the period of overstay, and he has also
moved on transfer from Rourkela to Barbil.
In view of the aforesaid statement and that the
applicant is not ~~approaching~~ pressing this
matter further, this O.A. is disposed of as
instructions. No costs.

Vice-Chairman
13/12

Copy of order
may be sent
to the court in
both sides.

BK
14/12/02
S.O.S.

14.2.02